

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

26. IA 1863(MB)2024
IN
C.P. (IB)/78(MB)2022

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **10.07.2024**

Name of the Party: DBS Bank India Limited
Vs
Arun Tulsidas Kharat

Section 95(1) of Insolvency and Bankruptcy Code, 2016

ORDER

1. Adv. Nikhil Rajani a/w Adv. Shreyansh Desai for the Financial Creditor and Adv. Avinash R. Khanolkar a/w Adv. Khushbu for the Personal Guarantor are present through physical mode.
2. At the request of Financial Creditor, the matter is adjourned to **19.08.2024** for further consideration.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)